

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1370 of 2021

1. Taleb Ansari
2. Mannan Ansari @ Mannan Ansaari
3. Jabbar Ansari Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Mahesh Tewari, Advocate
For the State : Mr. S.K. Tiwari, Spl.P.P.

03/ 08.09.2021 Heard Mr. Mahesh Tewari, learned counsel appearing for the petitioners and Mr. S.K. Tiwari, learned counsel appearing for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

After some arguments, learned counsel for the petitioners seeks permission to withdraw this criminal miscellaneous petition with the liberty to raise all the grounds at an appropriate stage.

Learned counsel appearing for the State has got no objection.

Permission is accorded.

Accordingly, the criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)